

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 101**  
**(IB)-925(PB)/2020**

**IN THE MATTER OF:**

State Bank of India

.... Applicant/petitioner

v.

M/s. Indo Alusys Industries Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 16.10.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Vinod Mathur & Mr. Arun Pratap Singh,  
Advs.

For the Respondent

Mr. Narendra M. Sharma, Adv. with  
Mr. Sidharth Jain & Mr. Adith Nair, Advs.

**ORDER**

Due to electricity problem, matter is adjourned to 03.11.2020.

— sd —

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**